

Central Administrative Tribunal
Principal Bench: New Delhi

CP No.613/2015
In
OA No.928/2015

New Delhi this the 8th January, 2016

Hon'ble Shri Sudhir Kumar, Member (A)
Hon'ble Shri Raj Vir Sharma, Member (J)

R.P. Singh,
Superintendent (Retd.),
(Aged 65 years),
S/o late Sh. B.L. Singh Kunwar,
R/o 224-B, DG-II, Vikas Puri, New Delhi. ... Petitioner

(Petitioner in person)

VERSUS

1. Mr.Rajiv Mehrishi
Secretary to Govt. of India
Ministry of Home Affairs,
North Block, Central Secretariat,
New Delhi.
2. Shri K.K.Sharma
Chief Secretary,
Govt. of NCT of Delhi
Delhi Secretariat, I.P.Estate,
New Delhi-110 002.
3. Shri P.R.Meena
Director Social Welfare
Govt. of NCT of Delhi
GLNS Complex, Delhi Gate
New Delhi-110 002.
4. Shri Chetan B., Sanghi
Director of Vigilance
Govt. of NCT of Delhi
Delhi Secretariat,
New Delhi-02.

...Respondents

(By Advocate: Shri R.N.Singh)

ORDER (ORAL)

Per Sudhir Kumar, Member (A):

The petitioner is present in person and accepts the submission of the learned counsel for the respondents that the order of this Tribunal has since been complied with, and the C.P. no longer survives, and he seeks leave & permission to withdraw the present C.P., with liberty to take recourse to appropriate proceedings in case he is still aggrieved by the respondents' order. Therefore, the C.P. is dismissed as withdrawn, with liberty as aforesaid. Notices issued earlier are discharged.

(Raj Vir Sharma)
Member (J)

(Sudhir Kumar)
Member (A)

/kdr/